97 The Apprentices [20 AUG. apprenticeship training to the satisfaction of the concerned Regional Board, shall be granted a certificate of proficiency by that Board."

How, Sir, the important aspects and the objects for which this Bill has been brought forward, are very clearly brought out by the hon. Labour Minister. If the object is that we have to provide meaningful education leading to suitable employment opportunities at the appropriate level, and the levels are at the higher secondary levels when our students will opt for two years' vocational course 10 plus 2. If that be the object, then in that case we have to see how to those who take 10-2 the opportunities are being provided reservation. And if the reservation is for the Scheduled Castes. Scheduled Tribes and other weaker sections of the community, physically handicapped, women and minorities, I would like to seek a clarification from the hon. Minister; unless these classes are given that kind of opportunity at the 10+2 stage, how are they likely to get these facilities after that? I ask this because ao initio it is not there. If there is no reservation for these classes at 10 + 2stage, if they want to take admission for this training, is it feasible? If not, what steps are being taken to ensure that this reservation starts right at the 10+2 level so that the people who I i-eally deserve particularly the Scheduled Castes and Scheduled Tribes, the minorities, women, physically handicapped and such other people, get the opportunity at that e and from there they should be able to get what is reserved for them in the new scheme available.

Secondly, in regard to the training what has been stated is the working experience. Actually all this vocational training should be meaningful. In the true sense, if we really enable the trainees to take that kind of parctical training which will enable them to learn the art, to learn the job,

to give them some theoretical background but much more practical experience of working conditions, than only will be able to learn their job and it will be useful to the areas where we expect them ultimately to be absorbed and get settled in life. If it is not enough, the certificate at the end of the period which normally has been proposed will be a proficiency certificate from the Board and .... (Interruptions).

#### BIRTHDAY GREETINGS TO PRIME MINISTER

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): On our behalf I congratulate the Prime Minister and convey our happiest greetings to him on his birthday.

THE PRIME MINISTER (SHRI RAJIV GANDHI): Thank you very much

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am happy to join the Members in wishing many, many happy returns of the day to the Prime Minister. I wish him many, many long years of useful service to the country.

SHRI RAJIV GANDHI: Thank you.

# THE APPRENTICES (AMENDMENT) BILL, 1986—contd.

SHRI RAMESHWAR THAKUR: I was mentioning about the quality of training which is likely to be imparted for vocational courses to be given to these trainees who take these courses after their 10 plus 2 educational qualifications. This amendment provides for such opportunities and work experience for the trainees who will not have the opportunity to go in for higher eudcational qualifications. On the basis of this practical fraining, they will be absorbed either in industry or in agriculture or in agreebased industries or elsewhere. (Time

### [Shri Rameshwar Thakur]

bell *rings,)* Therefore, it is essentia! that this training should be meaningful and the quality of training should be good. The reservation for Scheduled Castes and Scheduled Tribes, minorities, women and the handicapped people should be sufficient, meaningful and effective.

The next point in this connection is employment. We have said that employment will be given to them in industries, agriculture and other sectors of the economy. It is our experience that even after this vocational training, many of the students are not able to get jobs. It should be the endeavour of the Ministry to ensure that after they get practical training, they are absorbed in any industry, either in the private sector or public sector so that there is no difficulty about their getting employment after this training.

The other important thing is that we have got 25 specialised subjects. There are about 3000 stipend holders or trainees today. The idea is to have 4000 trainees in 1986-87, 6000 in 1987-88, 9000 in 1988-89 and 12,000 in 1989-90. In a vast country like ours, its comes only to 120 students in any tone specified field. Therefore, it is essential that the number of these practical trainees should be increased during the Seventh Five Year Plan.

The stipend that is proposed is Rs. 400 per month. It seems to be on the lower side. It should be considered whether in addition to the stipend, we should provide them facility of free living or free teaching equipments etc. so that the trainees are in a position really to get meaningful training and the trainees are able to maintain themselves within the limit of Rs. 400. If necessary, this stipend should be raised to Rs. 500 or Rs. 600.

It is provided that 50 per cent of the expenditure would be borne by States. Some of the States may not

i be able to meet this 50 per cent *ex*, penditore. Then it will be very difficult, particularly for the Scheduled Cawtes and Scheduled Tribes. The stipend to be paid to them should b» met by the Central Government.

My last suggestion is that the Boards which are going to organise this training programme should be well qualified. Technically qualified people and other people who are specialists in different trades should be taken. They will be in a position to impart really rneaningful training to the trainees who will be going through these vocational courses. I» this way, the trainess will really get good training and the Board will be in a position to impart such training which will be helpful to them. With these words, I commend this Bill f->r adoption

SHRI ALADI ARUNA alias V. ARU-NACHALAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I welcome this Bill further to amend the Act, 1961. The object of Apprentices the Bill is loudable. The prime object of the Bill is to provide training for the products of vocational courses by creating a separate category of apprentices called technician vocational apprentices. There is no difference of opinion about the value and utility of this Bill. It is almost agreed by all in letter and spirit. The apprehension is how this Bill is going to be helpful to meet the needs of the nation and to what extent it would accommodate the plus 2 students whoh have taken vocational courses. And to what extent it will be helpful to remove unemployment especially among the educated class? The original Act provides for regulation and control of the training of apprentices. Under this Amendment, facility i<sub>s</sub> provided for onthe-job training to the products of vocational streams and to remove any impediments in the working of scheme of reservation for the Scheduled Castes and Scheduled Tribes. Under the Special Vocational Education Training Scheme, it is estimated

that 4,000 trainees will be benefited in the first year of the operation and 50 per cent of the expenses will be reimbursed by the Cent<sub>re</sub> to the concerned units. Though nobody is again\*\* this Bill, I am t<sub>0</sub> remind that no one is satisfied with this Bill, if you eamne the number of Ten Plus Two indents who are admitted for the training and compare the same with the total number of Plus Two Students, we could see that the facility offered is very meagre and poor. Sir, the total number of students who sought Two was 250 admission for the Plus lakhs but the current intake in the vocational course is 72,000, that is 3.5 per cent of the student population of the higher secondary school. If you provide vocational course as per the New Education Policy of the Government for the 10 per cent of the students, then the figure will be 25 lakhs. The Kothari Committee has strongly recommended per cent of the students must be that 50 admitted for the vocational courses, but the facility is available only to the extent at 4,000 students. So, there is no reason for justification to be complacent with this figure. Of course, wa are on the right direction, but not with adequate capacity. We have identified only 25 subjects for training. But more than 120 subjects have been introduced under vocational course in -various higher schools throughout the secondary country. Sir, out of T2,000 students in vocational courses, I am to remind that 45,000 students are from Tamil Nadu. Here, I would like to know from the hon. Minister tinder what ratio these students are going to be admitted for training cen-Ires. The major defect in the apprentice scheme is that there is no guarantee to the trainee to be absorbed in regular vacancy. Further, the scheme v exploited by the In filling up the regular employers. vacancy they uti-1W. the scheme without filling the regular vacancy and the trainees to be there with allowing poor pay so as to increase their own Unfortunately, profits. the public undertakings of the Government are also following this bad practice. And so, there must

be a check by the Government In this respect.

Sir, the hon. Minister has stated m Lok Sabha that the total capacity of the apprenticeship training in all categories is nearly 5 lakhs of seats. It seems that he is quite complacent with this capacity. But, Sir, the total numebr of persons who are unemployed is 2.63 crores. It does not include the persons who are underemployed, it does not include the persons who are thrown out employment due to lockout layoff and closure of the mills. and So this capacity this arrangement is very poor. The hon. Minister may argue thai even then there is the availability of seats. Non-capacity is due to the nonadherence of the policy by the factories. Therefore, Sir, I appeal to the hon. firstly statutory Minister that guarantee is necessary to ensure regular emploment to the trainee\*. Secondly, identification of subjects for the training must be done with the consultation of State Governments. Thirdly, selection for the apprentices must be done in proportion to the total number of students admitted in the States in vocational courses.

With these words Sir I conclude my speech.

SHRI BAOOF VALIULLAH (Guj., rat): Mr. Vice Chairman, Sir, I rise to support (Amendment) Bill the Apprentices 1986. Sir as pointed out by the hon. Minister, the Act was flpst enacted in 1961 with a limited purpose and the objective was to regulate the programmes of training of apprentices in industry for imParti:.: practical training. Sir, after some time it was found necesasry to amend the Act and, therefore the Act was further-amended in 1973 to bring within it? purview the training of graduates, and diploma holders in engineering and technology as graduates technician apprentices in addition to the trade apprentices. Sir, the latest

[Shri Raoof Valiullah] amendment is a part of the new education policy and I feel that is a step in the right direction in as much as more and more people will be en an opportunity in gainful employment through voeationalisa-Uon of education.

103

Sir, as pointed out by the hoa. Min ister a pilot scheme called special cational education training scheme provide on the job training to the iWducts of the vocational stream was launched in 1983-84. Sir, with this in view I would request the hon. Minis ter to enlighten us whether the rities Commission of India had written to the State Governments that spe cial ITIs should be formed, should be created in those areas where there is a sizeable population of minorities. I would like the hon. Minister us whether there was any response from the State Government to the suggestion made by Minorities the this spe Commission of India because cial scheme is for weaker sections, particularly the Scheduled Castes, the Scheduled Tribes and the mino rities. Sir, as I refer to the object, it is indeed a laudable one and it is to of create а category apprentices namely technician or vocational ap prentices for providing the job train ing to the productions of the 10+2Sir, what is stream. more important is that such schemes should be imp lemented with the gusto and with that is require the impetus imp lement the new education policy. Sir, in the Financial Memorandum atta ched to the Bill it says that by the end of the Seventh Five Year Plan a total amount of Rs. 744 lakhs would and in the first year 4000 spent trainees will be benefiting from and it 'will the scheme progres to 1.2,000. sively increase Sir, as pointed by hon. col out my Thakur. league, Mr. Rameshwar vast country like India, this very indaequate and I would re quest the hon. Minister to plead with ^he Planning Commission to increase the outlay for tSi«s vocational ing programme. Sir, the Apprentices

Act at present envisages the training of schoolleavers and students coming out of the industrial training institutes. Sir, I would like to draw a parallel and say that in certain European countries, East European countries, whoever comes out of the school does not necessarily go to the university and, therefore, instead of churning out graduates in arti and sciences and commerce who ultimately bring about a vast army of educated unemployed, this Act will further reduce the growing inoppor-tunities of employment and will divert the student power particularly those coming out of the school for gainful employment.

Sir, I would also like to mention here something about the functioning of the ITIs. Sir, I have been very closely associated with the functioning of the ITIs through the Government of Gujarat as Chairman of the Minorities Commission. I feel there must be some modernisation scheme for the ITIs also and a system be evolved to monitor and evaluate the functioning of the ITIs in the country. I would urge upon the hon. Minister that while seeing to it that the new scheme helps in eradication of unemployment in the country, the functioning of the ITIs and the modernisation of the ITIs should also be taken up simultaneously. I understand that Planning Commission has earmarked Rs. 17 crores for modernisation of ITIs and for vocationalisation of educatin. I feel that this amount is not adequate and, therefore, I would plead with the Government to see that the Plan-r ning Commission earmarks much' more amount towards vocationalisation of education.

My last point is about Sections 3A, 6A and 6AA which are sought to be amended. Section 3A of the Act is aimed to remove difficulties in the working of the scheme of reservations for training, for the Scheduled Castes and the Scheduled Tribes. Thte

was a long-felt need and I think the Government has done the right thing in amending this Act and, therefore, I commend that this Bill be passed. Thank

*T*}\**e Apprentices* 

SHRI B. SATYANARAYAN REDDY (Ananra Pradesh): I rise to support the Bill. The aims and the objects as stated in the Bill are to provide "on-the-job training" to the product<sub>s</sub> of the vocational stream so that adequate competence and skill required for various occupations are acquired which would lead to suitable employment self-employment or opportunity in organised industries, agriculture and other service sectors of economic . activity etc. are very laudable. The whole idea behind this amendment is to provide job-oriented training to hundreds of unemployed people. Our country is a vast country with more than 70 crores of people. I do not know what is the number of unemployed youth, eligible youth, both educated and uneducated. Vast majority of population lives in villages. I would like to know from the Minister how he is going to implement the scheme covering vast sections of our people living in rural areas. Of course, we establish our training institutions in big cities and towns and we neglect that unfortunate area, the rural area, of our country. I would draw Minister's attention to the need 0i paying more attention to that unfortunate section of our people who in backward live in rural areas, districts.

The original Act was passed in 1961. I would like to know how many people belonging to the weaker sections of our population have been benefite-i by this scheme. As you said, the purpose of the scheme is to provide training to weaker sections, especially the Scheduled Castes, the Scheduled Tribes, the minorities, the physically handicapped and women. How many of these sections have been trained and how many have been employed? Of course, whatever laws we pass, whatever rules and regulations we frame, are very

laudable. But it is the implementation part which is more important, and that has  $t_0$  be considered seriously. Of course, when we appoint trainees, we should see that those who are responsible to give training should be men of high calibre and we should see that proper training is imparted to the trainees. This aspect should be kept in mind.

Then, in the Financial Memorandum, you have said! Under the present Special Vocational Educational Training Scheme, about 25 subject fields have been identified and 3,000 stipendiaries per annum are being offered training facilities. 'Further on, you say'. On this basis, it is estimated that about 4,000 trainees will be benefitting from the scheme in the first year of ^ operation. You have also said that this number will progressively increase to around 12,000. You have also given the year-wise figures. For the year 1986-87<sup>,000</sup>; 1987-88—«,000 and so on. Now, I would like to know with this rate how you are going to give the benefit to the vast number of unemployed youth in the country? I think, this has to be considered.

It has also been mentioned here that the rate of stipend would be Rs. 400 per month for a period of one year training, 50 per cent of which will be reimbursed by the Government of India. I would like to know, in these hard days whether this meagre sum of Rs. 400 will be sufficient for the trainees? This has to be considered. In my opinion, it is not sufficient. I do not want to suggest any figure, Rs. 600 or Rs. 700. But I think, the present rat is meagre and it should be raised.

Sir. the real problem, as I said, is unemployment. This has t<sub>0</sub> be tackled. Of course, some measures some steps, have been taken, but these alone are not sufficient. Some more steps have to be taken to solve this problem. We have to employ these trainees agriculture, in

[Shri B. Satyanarayan Reddy] industry and in other fields. But this is only possible if we take steps to **find** out how many industries are there, how many people are to be absorbed in agriculture, in **industry** and in the various other sectors. We should have a planned system, planned and comprehensive scheme. Then only it will be possible for us to absorb the vast number of trainees and tackle the most important problem of unemployment. Thank you, Sir.

श्री कल्पनाथ राय (उत्तर प्रदेश) : उपसमाज्यक महोदय माननीय मंत्रो महोदय ने जो यह शिक्ष (संशोधन) विधेयक. 1986 प्रस्तुत किया है. मैं उसका समर्थन करने के लिए खड़ा हथा है। हमारे मित्र संगमा जो ने जो यह संशोधन लाया है इस संशोधन के माध्यम से हिन्द्स्तान के पढ़े लिखे नौजवानों को काम मिलने का ध्रवसर प्राप्त होगा । यह संशोधन हमारे देश के प्रधान मंत्रों की नयी शिक्षा नोति **को इया**न में रखते हुए लाया गया है। हमारे देश में जहां संविधान के 42वें संबोधन में हमने हिन्दूस्तान में समाज वादा समाज की स्थापना का दढ़ संकल्प लिया है वहीं समाजवादी गणराज्य घोषित होने के बाद हमारे फण्डामेंटल राइटस में यह होता चाहिये कि हिन्दस्तान में जिसने भी व्यक्ति हैं उन्हें काम करने का अधिकार मिलना चाहिये यह हमारे फण्डामेंटल राइटस में शामिल किया जाना चाहिये। हमारे देश में जो इम्पलायमेंट एक्सर्वेज हैं उनके माध्यम से जो करोड़ों बेरोजगार लोग हैं इस ट्रेनिंग के माध्यम से उन लोगों को जो हाग्रर सेकेंडरी पर क्षा पास कर चुके हैं उन सब लोगों को टेक्नोकल टेनिय देंगे । उपसभाष्यक्ष महोदय मैं गांव का रहने वाला हुं, गांव से धाता हं। ग्राज हमारे देश में बी.ए. ग्रीर एम. ए. पास लड़के तो लाखों-करोडों की संख्या में हैं जो बिलकुल बेकार हो गये हैं ग्रीर गांव में ग्रगर कोई ट्रेक्टर विगड जाए तो उसको ठोक करवाने के जिए कोई टैक्न कल हैंड गांव में नहीं मिल रहा है। अगर किसान के पम्पिंग . सैट खराब हो जाएं तो उसके लिए

लैक्टोशन नहीं मिल रहा है. अगर गांव में किसा का बिजला था टैक्टर या पम्पिंग सैट खराव हो जाए, तो टैक्नीकल हेंड नहीं मिल रहा है । परिणामस्व**रू**प शिसानों को अपना ट्रैक्टर ठेक करवाने के लिए या पस्पिंग सैट को ठेक करवाने के लिए या विजला के उपकरण को ठोक करवाने के लिए छह-दस कीस जाना पडता है ग्रौर तोन-चार दिन में बह ग्रपने टैक्टर को ठक करा पाते हैं. या अपने परिपंग सैट को या नलकप की ठीक करा पाते हैं या अपने विजना के सिस्टम को अगर खराब हो आए बो उसको ठोक करा पाते हैं।

इसलिए आज हमको ऐसी देनिय की जरूरत है, अपने देश के अंदर ऐसे लाखों व्यक्तियों का जरूरत है जो आज गांव में भाधनिकोकरण हो रहा है उस आधनिक करण के दौर में उनका किया का व्यवसाय करण किया जाना चाहिए जिसके माध्यम से वह हमारे देश की ग्रावश्यकताभी के भन्कल कार्य कर सके।

ध्रापने जो संविधान में संशोधन के लिए उद्देश्यों स्रोर कारणों का कश्वन---

इस देश में उच्चतर माध्यमिक शिक्षा का समिवित स्तरों पर उपयक्त नियोजन के अवसरों की प्राप्ति के लिए अर्थपूर्ण शिक्षा को व्यवस्था करने से संबंधित प्रयास के भाग के रूप में व्यावसायी करण करने का प्रयत्न किया गया है यह भी श्राणा की जाती है कि इससे हमारो उच्चतर शिक्षा पद्धति पर दबाव कम हो जाएगा । ज्यावसायीकरण में कार्य भनभव के माध्यम से शिक्षा श्रंतनिहित है ग्रोर इसलिए क्षेत्र अध्ययन के माध्यम से विषय के व्यवहारिक पहलकों के अध्ययन के लिए और संस्थायत अध्ययन का अनुपूर्ति के लिए व्यवसाधिक शिक्षा के लिए पर्याप्त सुविधाओं का उपबन्ध किया जाना है । व्यावसायिक शिक्षा प्राप्त शिक्षुत्रों की शिक्षता सुविधायें उपलब्ध कराए जाने का इस संदर्भ में काफी महत्व है ।

विकलांग और स्तियों के प्रक्रिक्षण के

लिए भो उपवन्ध है।

The Apprentices

दो वर्षों के दौरान प्राप्त ग्रन्भव को दृष्टि में रखते हुए जिसमें यह उप-दिश्यत होता है कि राज्यों, प्रशिक्षण **अभिकरणों ओर व्यावसायिक शिक्षा प्रा**प्त श्चिष्यकों ने इस स्कीम का स्वागत किया है, शिक्षु अधिनियम, 1961 का तकने कः (व्यावसाधिक) शिक्ष नामक शिक्षुप्रों का प्यक सर्जित करके व्यावसाधिक शिक्षा प्राप्त भिन्धों के लिए प्रशिक्षण का उप-बंध करने के लिए ग्रीर प्रादेशिक शिक्षता प्रिणिक्षण बोडो के माध्यम से स्कीम का प्रशासन करने के लिए संशोधन करने का प्रस्ताव है जो स्नातकों ग्रौर तकनोकी **णिक्**कों के लिए शिक्षता प्रशिक्षण स्कीम कार्योन्वित कर रहे हैं। (समय की घंटी) इसिन्ए उद्देश्य यह है कि व्यावसाधिक जिला प्राप्त जिल्ला को करते हुए प्रक्षिक्षण "प्रदान करने के लिए उपबंध किया जाए जिससे विभिन्त जीविकास्रों के लिए पर्याप्त समता क्रीर क्षलता क्रजित के जा सके।

बहोदय, जो इसारे संगमा जो ने यह क्रिक्स (संशोधन) विशेयक, 1986 लाया है, यह बड़ा हो सराहनीय है और इसमे हिन्दस्तान के पढ़े-लिखे लोगों को टैक्नोकल टेनिंग मिलने का अवसर मिलेना और लाखों और करोड़ों की संख्या में लोगों को इम्पलायमेंट के ग्रवसर मिलेंगे । लेकिन मझे श्रम मंत्री जी से कई दाती का निवेदन करना है कि सातवीं पंच-वर्षीय योजना में जक्षां हमारा उद्देश्य है कि उत्पादन की वद्धि, उत्पादकता ग्रीर रोजनार के अवसर प्रदान करना, तो

सरकार को यह भी कोशिश करनो चाहिए कि हमारे ब्रामे वाले पांच या दंस वर्षों में किन-किन ट्रेंड के लिये कितनै-कितने लाख या कितने लोगों की मावश्यकता है। उस भावश्यकता को मद्देनजर रखते हुए ट्रेनिंग देने की व्यवस्था की जानी चाहिए ताकि जो लोग ट्रेनिंग प्राप्त कर सर्के, उनको ट्रेनिंग के बाद तुरन्त इम्पलायमेंट मिल सके । (घंटी) हो यह रहा है कि हमारे देश का पूरी थिला पद्धति ग्रौर शिक्षा नोति विलक्त दिशा विहोन हो गई है। ग्राज इस मुल्क के लाखों-करोड़ों लोग मी.ए.,-एम.ए. पास करके भूम रहे हैं भौर को.ए., एम. ए. की डिग्निया प्राप्त करके न तो वह घर के कामों के लायक रह जाते हैं, न खेती के बाम के लायक रष्ट्र जाते हैं, न देख के काम करने के लयक रह जाते 🖁 ।

इसलिए पूरे हिन्दुस्तान की विका ने ति को बनाते समय, महोदय, यह साफ तरीके से प्रोवीजन होना चाहिए कि धुमारी सातवीं पंच वर्षीय योजना ग्रोर ग्राठकी बंच वर्षीय योजना में हमारे देश में किस देख के लिए किस विभाग के लिए, साइंस के लिए, टैक्नामोजी के लिए, प्रयक्ष किन-किन विभागों के लिए कितनेन ट्रेण्ड जोगों की प्रावश्यकता है। उसी के अनकल टैबनेकल टेकिंग देने: चाहिए ताकि जो ब्यक्ति ट्रेनिंग करके निकलें उन्हें रोजगार का ग्रवसर मिल सके । उप-समाध्यक्ष महोदय, जाज हमारे देश में बेरोजगारी का संकट बहुत बुरी तरह बड़ रहा है। हमारे देख के सामने यह एक ऐसा संकट उपस्थित हो गया है कि हमारे देश के चाहै मंत्री हों, च है संसद सदस्य हों या फिर विधायक हों जब वे ग्रपने-ग्रपने क्षेत्रों में जाते हैं तो वहां हजारों को, लाखों को संख्या में ऐसे लोग मिलते हैं जो कि बेरोजकार होते हैं और बे रोजगार चाहते हैं । उपसमाध्यक्ष महोदय, ग्रंपने देश के संविधान में समाज-बादी समाज की स्थापना के संकल्प का निर्णय लिया नवा है । 42वें लंकिश्रान

# श्री कल्प नाय राय

संशोधन में हमने समाजवादा गणराज्य को स्थापना का संकरूप किया है। इसलिए उसी लक्ष्य की पृति के लिए और गरीकी हटाओं के कार्यक्रम को पूरा करने के लिए जहां बीस सुनीय कार्यक्रम युद्ध स्तर पर लागू किया जा रहा है वहीं अपने मल्क के आधनिकीवारण के लिए अपने देश के प्रधान मंत्री ने विज्ञान भीर टैंगनोलोजा पर जोर दिया है। उपसभाष्यक महोदय, हमारे देश के प्रधान मंत्री ने कहा है कि 21वीं शताब्दी में देश को ले जाने के लिए हमें विज्ञान भौर तकनोक को प्राथमिकता देन होगी। हमारे देश की नैता और विश्व की महान नेता श्रीमती इंदिरा गांधी ने एक बार इसी सदन में वहा था वि-India did not once join the Industrial Revolution; it was the reason for the slavery of India. If India will not join 'the Technological Revolution, India cannot afford to protect freedom.

उप सभाष्यक्ष महोदय, अपने महक के आधिनकी करण के लिए तथा आधिनकी -करण के लक्ष्य को प्राप्त करने के लिए हमें विज्ञान धीर तकनीके के शिक्ष को प्राथमिकता देन होग और टैंबनीयल टेनिंग के माइन से अपने देश की आवश्यकताओं के अनुरूप हुमें वरेडों टैक्न वल हैंड तैयार इसने होंगे ताकि मरक में शिक्षा का व्यवसायं र रण हो सके तथा देश को अधिकिंग्राम है रास्ते पर ले जा सकें और धर्तत के डाजदे की लड़ाई के सपनों को रामने रहते हुए हम भविष्य के सुगयने दिनों का निर्माण कर सबें। उपामाध्यक्ष महोदय इन शब्दों के साथ हम इस संशोधन विधेयक का समर्थन करते हैं। धन्यवाद।

उपसभाष्यक्ष (बी हेच० हनमन्तरपा): श्री जगदम्बी प्रसाद यादव ।

थी जगदम्बी प्रसाद शादव (विहार): माननीय उपस्थ ध्यक्ष जी, इससे पहले कि मैं विधेयक पर कुछ बातें वरूं, राज्य सभा के सचिवालय पर एक बात जरूर वरना चाहता हं। यह जो अप्रेटिसेज बिल है.

उसका हमारे राज्य सभा सचिवालय ने जो नामकरण किया है वह "शिश् (संशो-धन) विधेयक" है। मैंने महासचिव को भी लिखा था कि यह "शिश्" शब्द ठीक है या कि फिर यह "शिक्ष" शब्द है ? हमारा यह राज्य सभा सचिवालय प्रबंग है ड्राउट का बाढ़ ग्रीर बाढ़ का ड्राउट करने में । इस प्रकार राज्य सभा सचि-वालय की स्थिति बडी ही दयनीय है, विशेषकर राजभाषा को ले करके, तो मैं समझता हं कि राज्य सभा से अधिक उपेक्षा करने वाली कोई संस्था नहीं होगी। इसलिए मैं इस धोर उपसमाध्यक्ष का, उपसभापति और सभापति का ध्यान ग्राकिषत करना ग्रावश्यक समझता था। "जिम" शब्द का अर्थ भी सचिवालय नहीं समझता हो ती उसकी भी अप्रेंटिस भेज दिया जाएगा ।

माननीय उपसभाध्यक्ष जी, शिक्ष (संशोधन) विधेयक एक लम्बे असे की मांग थी। सभी लोगों की इच्छा थी कि प्रतिमिक्षा पास करने के बाद संधी पढ़ ही न पढ करके उचित तकन की पढ़ ई पढ़ें जिससे पद-लिख कर लोग काम के लायक बन सकें। लेकिन अभी तक सीधी शिक्षा पास करके वा.ए., एम.ए. पास करके जैसा कि इत्पनाथ जी ने वहा कि लोग बेबारों की संस्था बढ़ ते रहे है और अपने को दिसं वाम वे लायक पहले जो भी थे. उसकी नहीं बनाते रहे हैं। इसलिए रद्यपि यह बिल में मंदी जी से बहंगा कि विशाल पैमाने पर होना चाहिए था, लेविन प्रारम्भिव है संशोधन के शावस्थवता पहेंगी । यदि प्रारम्भित भी है तो स्वागत के लायक है। लेकिन मैं जरूर काहंगा वि देश की विशाल आवादी को देखते हुए, देश की विशालता को देखते हुए इस हिसाब सेइस पर वैसे वह व्यवस्था डालेशे, हम इस पर जरूर विचार सुनना चाहेंगे । इसरी बात है वि आज तक जो अभेटिस है दह इस मारने में है कि अप्रेंटिस के बाद उसे नौवरी फिल जाती है। लेकिन जब यह जनरल होगा, तब नौकरी की गारण्टी क्या होगी। आज हर कोई प्रशिक्षण के बाद जंदिका की आदश्यकता को महसूस

करता है, उसकी सुरक्षा चाहता है। इसलिए मैं जानना चाहता हूं छोर निध-प्रति ग्रखबारों में देखता रहता हूं तो लगता है कि 80 हजार से लाख तक कैक्टरियां भ्राए दिन बंद होती चली जा रहा हैं। सरकारी आंकड़ा है 2.75 करोड़ बेकारों की संख्या है, रेन्डर्ड अनएम्पलायड जो हैं उनकी संख्या भी 1.4 करोड़ है, इस तरह 4 करोड़ से कपर लगभग बेकार हो चुके हैं। तो ऐसे लोगों की कैसे बेकारी दूर हो और उसमें एक टैक्नीकल जो देखते हैं वह यह कि कारखाने में बादमी की कमी है, लेकिन श्रीवरटाइम की नहीं । दुनियां में ओवर-टाइम 10 परसेंट से अधिक नहीं है, परन्त यहां पर 15 से 20 परसेट तवा जाता है। इसलिए इस झोर भी ह्यान देना जरूरों है।

एक सवाल, मुझे लगता है कि मंत्रो जो ने एम्पलायर पर यह बोब्लोगेशन नहीं रखा कि प्रशिक्षित शिक्ष को रखना उनकी खास जिम्मेदारी होगी, वाहे किसी भी तरह का काखाना हो उसको निश्चित रूप से उसी ढंग से शिक्ष की रखना नितान्त ग्रावश्यक है। क्षेकिन मैं एक बात यहां पर और भागे वहना चाहता हूं, मुझे लगता है कि हमारे विद्वान मिल्लों से छूटता जा रह। है। श्राप सभा जगह पर यह आदेश तो दे दें कि सभ। जगह पर एप्रेंटिसशिप चलेगी, शिक्ष संस्था चलेगी, लेकिन वहां पर प्रशिक्षण की व्यवस्था है क्या, वातावरण, स्थान, संद्वांतिक प्रशिक्षण देने वाला है क्या, प्रेक्टिकल तो देने वाला होगा, इसकी क्या व्यवस्था सरकार करा रही है या कर रही है ? जब तक इसकी व्यवस्था नहीं होती है, तब तक प्रशिक्षण पूर्ण कभी नहीं हो सकता । इसलिए उस प्रशिक्षण की पूर्णता प्राप्त करे, यह भी ज्यान देना जरूरो है।

मैं एक उटाहरण देना चाहता हं, जैसे पूर्व रेलवे का जमालपुर कारखाना है वहां फुल-फलेण्ड फर्स्ट क्लास, सेकॅड क्लास, थर्ड क्लास एप्रेंटिसिशप क्लासेज है, उनक: सैदांतिक भीर प्रेक्टिकल

दोनों पढ़ाई होती हैं और तीन वर्ष, चार वर्ष, पांच वर्ष बाद वहां से निकलते हैं इंजोनियर बनकर, चाहे स्विल्ड कारोगर बन कर निकलते हैं और काम भी उनको मिलता है श्रीर वे किसी भी काम को करने में सक्षम होते हैं। तो मैं यह जानना चाहता हूं, ट्रेनिंग की व्यवस्था तो आप कर रहे हैं, लेकिन उस व्यवस्था में क्या उसके लिए प्रशिक्षण को पूरी व्यवस्था है? प्रशिक्षण देने वाला है क्या? संद्वांतिक कार्य वहां चल रहा है क्या? इसके साथ हो एक बात और जानना चाहता हं कि यह वहां पर बोल तो नहीं बन जाएगा। एम्पलायर उसकी बोजा तो नहीं समझेगा, प्रबंधक उसकी बोज्ञा तो नहीं समजेगा और जो आपका सरकारो तंत्र है, उसने भी कहीं इसको बोझा समझा तो उस शिक्ष की वस्त स्थिति क्या होगो ? क्या उसकी स्थिति बंधका मजदूर से मी गई-गुजरी होगा ? इसलिए मैं चाहता हूं कि कानुन की सुरक्षा उसकी नितान्त ग्रावश्यक है। जब तक इसकी काननो सुरक्षा नहीं होगो, तब तक सुधार नहीं होगा।

इसी प्रकार स्टाइपंड की दात आती है। मैं स्टाइपंड को उत्पादकता से जोड़ना चाहता हं। मंत्र जं विचार क जिए, किसी भ कारखाने में जो प्रशिक्षण लेगा, वह दो-चार-दस मह ने के बाद उसका उत्पा-दकता में सहयोग होगा और उत्पादकता में सहयोग होने के कारण उसको स्टाइ-पंड में नहीं, उसकी वैतन के समान हिसाब करना पड़गा, अगर वह कमाता है उसमें तो। तो इसलिए जो स्टाइपेंड है वह प्रोपर टाइमिंग के हिसाब से दें, जो काम करेगा उसके हिसाब से नहीं है, उसके मनान्कल नहीं है। इसलिए मैं चाहता हूं कि इस पर एक विकिन आप जरूर को जिए, यह परचेजिन केपेसिट के हिसाब से नहीं हुआ तो यह काम भा नहीं चल सकता है।

दूसरी बात, मैं कहना चाहता है, हमारे कई मिल्लों ने उसको उराया माहै कि 4000 प्रतिवर्ष होता है, तान वर्ष

[श्री जगदम्बी प्रसाद यादव] में 12,000 होगा और 1990 तक 31-32 हजार होगा। लेकिन देश को इतने ही लोगों की द्यावश्यकता नहीं होगी, देश को लाख लोगों की ग्रावण्यकता होगी। अगर लाख लोगों की आवश्यकता है तो इस देश का आयश्यकता को इस हिसाब से कैसे पूरा करेंगे। इसलिए मैं चाहता हं कि ग्राप इस पर ध्यान दें भौर धगर इसी में सुधार करते हुए या इसरे रास्ते से कुछ और लोगों को संख्या बढ़ा सकें, जो देण की धाबादी, इंश के काम के अनुकल हों.. (समय की घंटी) ... एकाध पाइंट घीर है ग्रीर कोई सदस्य भी बोलने वाला नहीं है . . .

उपसन्नाध्यक्ष (क्षी हेच० हनुमनतप्या): नहीं-नहीं, ग्रभो बोलने वाले बहुत हैं।

क्षो जगदम्बी प्रसाद यादव: डोलने वाले हैं, लेकिन समय तो बहुत है भ्रोर दो-एक मिनिट से ज्यादा बोलने वाला ही कोई नहीं है, यह बिल हो कुछ ऐसा है।लेकिन जो तथ्य रह गए है, उसकी कह देना आदश्यक होता है ग्रीर जो ग्रच्छा बोजें हैं, उसका समर्थन करना भी। श्रापने इसमें भारक्षण रखा है। मैं समझता ह ब्रारक्षण में वनवासी और हरिजन हैं। बीकर सैक्शन में वहीं नहीं बात, बंकर सैक्शन में पिछड़े वर्ग भी धाते हैं, उनको इनक्लयड करना चाहिए, हेंडीकेण्ड वालों को भी ओहना चाहिए।

श्रा कल्पनाथ राय ने कहा है और में भी कहता हं कि ग्रपने देश में 70 से 85 प्रतिशत ग्राबादी गांवी में रहने वाली है-वहा खेती को इंडस्ट्री बनाने की आवश्यकता है। उन्होंने औरिंग की बात की--मणीन और -ट्क्टर तो हैं ही। आज एग्रीकल्बरिस्ट को सही प्राइस नहीं मिलतो है क्योंकि वह चावल, चना गेह, को सीधे बंचता है। अगर एक प्रोसेस करके, दो प्राप्तेस करके बचे, टमाटर को कैच-अप बना कर बच्चे तो वह दाम पुरा में सकता है। लेकिन उसके प्रशिक्षण की व्यवस्था इसमें कहा दिखाई देती है। श्वांसिए करल ट्रिंग प्रोग्राम को

नितान्त धावश्यकता है। मैं समझता हं कि सभी को मिला कर जितनी भावश्यकता है उससे ज्यादा सरस टेनिंग प्रोग्राम की धावश्यकता है। में चाहता हं मंत्री महोदय इसकी धीर देखें तभी काम हो सकता है। मैं पुन: ग्रापके इस बिल का स्वामत करते हए आपका ध्यान रूपल देनिय कं और ले जाना चाहता है. जहां पर समाज में युध अभी तक नहीं समझ पा रहा है कि सरकार उसके लिए है ग्रीर उसके लिए कुछ कार भी रहो है या सरकार सि**र्फ शहर विको** के लिए है। इसलिए इस पर विकेष ध्यान देकर बताएं जिससे वक्षां के यवकों को लाभ मिले।

श्री सुखदेव प्रसाद (उत्तर प्रदेश) : मादरणीय उपसभाष्यक्ष महोदय मैं इस बिल का स्वागत करता है। हमारे बहुत सारे साथियों ने इस पर अपने-अपने विचार प्रकट किए और उन्होंने इसमें और क्या सुधार हो सकता है इस पर ज्यादा ध्यान दिया। लेकिन एक बाल निविवाद रही कि चाहे हमारे अपोजीक्रत के बेंच वाले हों चाहे टुजरा वेंचेज के, हर किसी ने इसका स्वागत किया है। मैं समझता हं कि सभी इस बात से प्रवगत हैं कि ग्राज किस धरह से एजकेशन चल रहें है और उसका असर हमारे पढने वालों पर क्या पड रहा है। हम महरों क' बात करते हुए देहातों की तरफ मां देखें जहां पर लाखों की तादाद में बेकार नवयवक डिग्रियां हासिल किए हुए घर पर बैठे हैं और चाहते हैं कि चाहे दो पैसे की क्लकी मिले लेकिन नौकर मिले। यह एक सबसे बड़ो चोज है जो हमारे नब-युवकों को बैकारी का भ्रोर धकेल रहा है। भारत सरकार को छोड दे जिए---दनिया को कोई भी ऐसी सरकार नहीं है जो सारे पढे—लिखे लोगों को नौकरों दे सके। यह जो 1961 के एक्ट में अमेंडमेंट किया गया है उसका स्वागत इसलिए हो रहा है कि इसमें कुछ कंस्ट्राक्टिक् एजकेशन देने क प्रैक्टिफल ट्रेनिंग देने का बात कही गई है यानी टैन प्लस ट यानी बारहर्वी

क्लास पास किए हुए विद्यार्थी इससे लाभन्वित हो सर्केंग और उनको रोजगार के भी अवसर मिलेंगे नौकरा को भा सुविद्या उनको प्राप्त होगो। श्रीमन, इस ट्रेनिंग के जरिए मैं ऐसा समझता हं उन नवयवकों को जो धागे पढ़ने में ग्रसमर्थ हैं जो बहुत ऊचे डिग्नियां ष्टासिल नहीं कर सकते या जिनक डिग्नियां ऐसी हैं जो नेमानी हैं चाहे व बार्टसाइड से हों, चाहे किसी बीर साइह से, उनके लिए यह स्वर्ण अवसर है को इस ग्रमेंडमेंट के जरिए उन्हें प्रदान किया जारहा है। वे ट्रेनिंग हासिल करके ग्रपना खुद का रीजगार चला सकते हैं। ग्रंपने खंद के कारबार को कर सकते हैं। साथ हं उनको रोजा रोटी का ठिकाना हो सकता है। नौकरं में उन को मिल सकती है। तो गवनंगेंट का यह एक प्रयास है। मैं मानता हूं कि यह बहुत बड़े पैमाने पर नहीं है और इस का दायरा लिमिटेड है लेकिन इस में भी जो प्रयास सरकार ने किया है वह सराह--नीय है और इस से बहुत से बेकार नवयुवर्को को रोजी रोटी के लिये प्राधार भिल सकेगा।

अहां तक इस ट्रेनिय में शहयूल्ड कास्ट ग्रीर शेड्यूल्ड ट्राइब्स को ग्रीर वोक्तर सेक्शन्स को बात कही गयो है, मैं समझता हूं कि इस का प्राविजन इस के ग्रंदर किया गया है ग्रीर .प्राविजन करने का मतलब **यह होता** है कि हम उन के लिये उतना सोटें रिजर्व तो कर देते हैं लेकिन उसका कड़ाई से पालन करते हैं या नहीं यह देखना चाहिए। ग्रगर उस का कड़ाई से पालन करें तो आज ग्रेडयुल्ड कास्ट और भेडयुल्ड ट्राइब्स में भीर दूसरे वोकर सेक्शन्स में बहुत से ऐसे विद्यार्थी पड़े हुए हैं, बहुत से ऐसे नक्युवक पड़ हुए हैं कि जो 10 प्लस दो की शिक्सा प्राप्त कर रहे हैं या कर चुके हैं अपीर उन सब को इस में रिजर्वेशन प्राप्त होना चाहिए। मैं इस बात को *ज*रूर चाहंगा कि कोई एक ग्रलग व्यवस्था माइनारिटोज के लिये या श्रीडबृत्ड कास्टस या श्रीडबृत्ड ट्राइब्स के

लिये करना तो मुनासिब नहीं होयी श्रीर जो सम्मिलित प्रयास किया गया है इसो में हर कास्ट श्रीर की ड के लोग सम्मिलित हो सकते हैं। सरकार का यह प्रयास स्तुत्य है और मैं इन अब्दों के साथ इस बिल का समर्थन करता हूं श्रीर श्राणा करता हूं कि माननीय मंत्र जो जो प्राविधान इस में किये गये हैं उन के साथ जो इस को इंग्लोमेंट करने वाले श्रधिकारों हैं उन से इस का कड़ाई के साथ पालन करायेंगे।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभाव्यक महोदय, जो संशोधन विधयक प्रस्तुत किया गया है मैं उस का स्वागत करता हूं। इस का उद्देश्य बहुत ही सीमत है और हमारे देश में निरंतर बढ़ती हुई जो बरोजगारी है वह कैसे सीमित हो और उसमें कैसे कमी हो इस के लिये शिक्षाविदों ने सुझाव दिया था कि हमारी जिला तकनीको हो, रोजगार पूरक हो जिस से यहां के युवकों को रोजगार मिल सके और वह स्वरोजगार में सम्मिलत हो सके और इस लिये मैं इस का स्वराग्त करता है।

लेकिन जैसा कि पूर्व वक्ता महोद्दर्भ ने बतलाया जब से यह अधिनियम बना है यह दूसरा संगोधन उस में है और इस के बाद भी जो प्रधिनियम है उस में बहुत सा खामियां रह जाती है जीर इसलिये मुझे पूरी ग्राक्षा है कि निकट भविष्य में इस संबंध में एक व्यापक विधेयक सरकार की ग्रोर से सदन में ग्रीर लोक सभा में प्रस्तुत किया जायेगा।

मैं केवल दो, एक सुन्नाव देना बाहता हूं। एक तो जो स्टाइपेंड की रकम रखी गयी है 400 रुपये प्रति माह, मुरू झुरू में जो प्रभिक्षण प्राप्त करता था उस को 130 रूपये दिये जाते थे। भीर उस समय जब 130 रुपये की यह दर तय की गयी भी बब भाज से बहुत कम महंगाई थी। भीर जाहिर है कि जो प्रशिक्षण लेने जानेगा बहु उज्बतर माध्यिक स्टर का [श्री सत्य प्रकाश मालवाय]
विद्यार्थी होगा श्रीर उसे शहरों में रहना
पड़ेगा श्रीर जिस कंपनी में वह काम
साखने जायेगा वहां उस के लिये कोई
सावासीय व्यत्स्था नहीं होती है श्रीर
इस लिये मेरा सुझाव है कि इस
पश्चिम को बढ़ा कर दुगना कर दिया जाये
क्योंकि मंत्री जी का जो कार्यक्रम है
उस के श्रनुसार 1986-87 में केवल
4000 लोगों को प्रक्रिक्श मिलेगा और
इस दृष्टि से इस से बहुत श्रीवक
श्रायिक भार शाने वाला नहीं है।

दूसरे इस के उद्देश्य और कारण में बतलाया गया है कि "स्कीम में दुर्वल वर्गों को विशेष रूप से अनुसूचित जातियों और अनुसूचित जनजातियों, भ्रत्यसंख्यकों, भारतिक रूप से विकलांग भौर स्त्रियों को प्रशिक्षण के लिये भो उपवंध हैं।" तो मेरा मंत्रो जो से निवेदन है कि हमारे संविधान के धनच्छेद 340 में जो शैक्षणिक दृष्टि से सामाजिक दृष्टि से पिछड़े वर्ग के लोगों के चर्चा के गय है। मैं सुझाव दंगा कि जिस प्रकार से अनुसूचित जातियों, जन-जातियों ग्रन्य अल्प संख्यकों के लिए तथा स्त्रियों और विकलांगों के लिए आपने इसमें प्रावधान किया है, उस प्रकार से हमारे समाज के जो सोशली बैक-वर्ड क्लासेज हैं जिनको चर्चा प्रतुच्छेद 340 में को गई है, उनको भो इसमें शामिल करने की कृपा की जाए।

श्रीमन,पिछली सरकार ने एक मंडल आयोग बैठाया था। मंडल आयोग ने किम लोगों को पिछड़ वर्ग में रखा जाए और विन लोगों को नहीं, इसका निर्धारण किया था। में में सझाव है कि उसकी संस्तुतियों को देखते हुए निश्चित रूप में जो पिछड़े वर्ग के लोग है, उनको इसमें शानिल करना चाहिए। इन सुझावों के साथ में इस विल का स्तागत करना है। Even then I support it because it is a partial step a very partial step. On the question of the merits of the Bill, there may be some points to be taken note of. People are asked to become apprentices for a limited period of time, that is one year or two years. After completion of training, there is no job guarantee. That makes the training facility really unimportant in the eyes of those who go in for such training. Since this step is being taken to give the employed youth a dole for two years in. the name of training, therefore the factories where these people will be attached will not be interested in giving training. Some people come for two years or one year to have training for Rs. The money will be paid. people will come at 10 O clock or 8 O' clock and they will go home, and I am sceptical whether proper training will at all be given to the trainees by the industrial units where they attached because the management of those units know very well that they are not going to be absorbed. Therefore, the sincerity of purpose on the part of those who are likely to give training will not be what it should be. And the Government knows it. Even then it is being done because the volume of unemployment is on the rise steadily. Therefore, my humble submission to the hon. Minister will be to ensure enforcement of training and supervision of the training facilities, to see that the training is not on paper but is really done by the people who are called upon to give training to the trainees.

Secondly, I have received complaints on a number of occasions from the people who are undergoing training as apprentices that they are being made to sign that they have received Rs. 400 or Rs. 500 or Rs. 600, but in fact they are being paid less. In fact, they are being paid less. Therefore, there should be a proper Government machinery to see that not only training is given but the money that is to be paid to the trainees.

Thirdly, how are these trainees going to be selected? That is an important point because the graduates or under-graduates or the people having vocational training who want to become apprentices are many but the number of posts is •very meagre. Therefore, the question of selection is important. How are you going to select them? The selection may not be on a reasonable basis. And if the selection is not on a reasonable basis, the purpose of having good people, proper people, trained people for being' recruited as trainees will not be fulfilled. Therefore, the basis of selection 5.00 P.M. i<sub>s</sub> very important. I welcome the Bill, of course; I welcome the Bill even though it is a meagre measure. I welcome the Bill is a slipshod measure. I even when it even if it is welcome measure But while supporting very much partial. the Bill I have to draw the attention of the House and the honourable Minister to the mounting problem of unemployment which threatens the very basic foundation of the present society. The Minister is very much aware that it is the unemployed vouth who are being drawn into the net of the reactionary forces across the country. are the volunteers of the Khalistan movement? Who are the people who have been carrying on the slogan of secession? are the people who have been writing slogans on the walls saying Bengal is for Bengalis, Assam is for Assamese, Punjab is for Punjabis, and the rest of the people who are living in those parts of the territory should leave?...

AN HON. MEMBER; Gorkhaland for Gorkhas.

SHRI GURUDAS DAS GUPTA: Of course, Gorkhaland for Gorkba unemployed youth. That is the slogan given. Therefore, the increasing volume of unemployed seeks to threaten the foundation of the country as it has done in the case of Germany. "Let us not forget history. Therefore,

if the Government doe<sub>B</sub> not do anything to ameliorate the problem, the very foundation of the country is threatened. I do not believe capitalism can solve unemployment because capitalism is based on exploitation. The Government must take recourse to some steps to ameliorate i the problem. If you do not do it, you do not do it at the cost of the country; you do it or you be ruined and ruin the country as well. Since the Labour Minister is present here, I enquire what is the situation? Job opportunities much lag behind the new entrants in the field of employment. That is one aspect.

Another aspect is that the people who are in work they are losing their jobs. Nearly oris lakh factories are closed because of sickness and sickness has become a more or less profitable business in the country. Closures, lockouts, layoffs, are resorted t<sub>0</sub> indiscriminately by private management and of late, even by public management, especially after the present Prime Minister of the country has given the slogan that each and every sector must earn its own bread and the State has no responsibility towards the public sector. Therefore, while the job opportunities are shrinking, the people who are in employment are also thrown out of the job. this situation unemployment, growing unemployment. menacing unemployment, unemployment, seeks to throw the alarming country out of gear. That is the point to be taken note of; that is not a point to be agitation on the floor of Parliament and that is the point to be taken note of by the people who are in power, to do something concrete, and if it is not done, the forces of secession the system of democracy cannot be fought, cannot be preserved the advance and prosperity of the country cannot be ensured, and democracy remains meaningless. Tb^r^for" this 1\$ rot only a most urgent problem this happens to be I the mo=t urgent problem. By having ' 4000 apprentices every year you can

[Shri Gurudas Das Gupta] definitely claim that something laudable is being done, but you are not goi»g to touch even the fringe of the problem. Therefore, while supporting this meagre measure, I urge upon the Government, I urge upon the rulers of the country, I urge upon the people who matter, including the Labour Minister, to kindly think e\*vw the problem, what they are go-mg to do about this unemployment. If it is not done, it is going to ruin the whole country, including you because the growing numbers of unemployed youth will become, have in fact already become, the vehicle of the most reactionary ideas and ideologies in the country. With these words I beg to support the amendment while sounding a note of grave alarm to the present rulers of our country.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I think that the amendment that has been brought forward by the honourable Minister is the right one and nobody in this House, either from this side or from that side, has stated anything against it. But the only point that I want to bring to the notice of the honourable Minister is the Apprentices Act itself. Sir, I have received reports and I know of certain cases also where certain factories have been asked to appoint certain people as apprentices while they have refused ţο d<sub>o</sub> 80. T also with Shri Gurudas agree Gupta when he says that when a particular amount is sought to be given, Rs. 400 or something like that, by a particular factory owner, he refuses to pay that. In my opinion, the bonourable Minister should consider doing one thing in this connection. Whenever an apprentice is allotted to a particular factory, the factory should pay amount to the Government exchequer, that is, the Labour Ministry in this case, and the Labour Ministry. should disburse turn. amount to the Apprentice. If this is

done, then I think, this problem can be solved. The honourable Minister should consider the possibility of doing this.

The second point that I want to bring to the notice of the honourable Minuter is that the situation in. the ills is not at all satisfactory and I feel that many bright fooys can be attracted to this apprentice course. When they are getting the training, after 10 + 2, they are stuck up and, there are no avenues for further improvement. 1 think a scheme for quality improvement should be introduced by the Labour Ministry. 1 also feel that at least one per cent reservation should be made in the engineering and other allied colleges for those who have passed these ap^-prenticeship training courses or ITI courses. There are reservations for many categories. But the categories of apprenticeship and I.T.I. trainees should also be included for those who will be eligible for admission for further studies in engineering and other technical education institutions.

My third point is this: Why should this scheme be limited to 10+2 only? I think that there are certain industries like handicraft industries and other industries where students can be attracted from the 7th or 8th Class itself and the Government should see that such training is also imparted I On-the-iob training is also imparted, to those who have passed the primary stage and have gone to the secondary stage. They may also be provided facilities so that while they are on the job, they also get their education. So, it should not be limited to 10+2 students only, but it should start from 1 the primary education stage itself. May be that the stipend cannot be given to all because of the heavy QT huge finances involved. But my point is t<sup>at</sup> it should not be limited like this, but its ambit should en-1 larged.

Then. Sir, I come to my last point which is with regard to child labour. A lot has been said in this House with resrard to child labour. Thar\*

£, 20 AUG. 1986]

are enactments passed by Parliament earlier also. But the problem is there still. The child labour problem is there-in the country. Notwithstanding the offences committed by those people who employ chil^ labour, I would request the Minister to see that vocational training from the primary stage itself is also imparted to child labourers wherever they are. For instance, the other day, in this House, there was a lot of discussion about child labour in the match factories in Tamil Nadu. Similarly, there is the problem of child labour also in the carpet industry in U.P. and Kashmir. I remember, Sir, that during the days of Mr. Sheikh Abdullah, he started a scheme of on-the-job training and at the same time imparting education to them realising the fact that we did not want child labour, but since it was a reality which we had to face, he did this. We must also impart training to these child labourers wherever they are so that they get education and on-the-job training also. The last point is that as my friend Mr. Valiullah has stated that the quality of the ITT should be improved. I also feel that those bright boys who have come out of these ITIs should also be given an opportunity to improve their quality so that they can become the teachers in the very institutions where these trainings are imparted.

I hope the hon. Minister will react to these suggestions.

THE VICE-CHAIRMAN (SHRI H. SANUMANTHAPPA) Shrimati Ela Bhatt.

SHRIMATI ELA RAMESH BHATT (Nominated): Mr. Vice-Chairman, Sir, I am as such not enthusiastic about this Act itself because of its poor implementation. The common experience has remained with us that industries most often get away with many statutory obligations, including this particular Act, the Apprentices Act. Moreover, the employers! use the apprentices as cheap labour and •thus openly exploit them. There is no provision in the main Act that the

apprentices be absorbed in the industry after the apprenticeship period. One can imagine the feelings of frustration after being trained, worked as apprentice lor a few years; and then be thrown out of work.

Let me also remind about the case of women. The number of women apprentices is very, very low. Out of the total number of apprentices at any one time, the woman's proportion is about 2.2 per cent, out of which 51.2 per cent, according to the ISST/DGET Report, are not in. employment.

With this background, let me state two points. The amendments suggested in the Bill are insufficient. Since nowhere industries which will utilise the human power are made to bear the cost of this training, an amendment is specifically required of section 9(8) (a) to make! the employers' share the cost. My; point is to be amended to that the Act needs achieve the objective of relieving the pressure on our higher education system. While suggested amendments' provide for a certificate of technicians (vocational) apprentice, it is nowhere provided as to how the certificate is linked to suitable employment opportunity or selfemployment. The Act needs, therefore, to be amended to provide a linkage between the 25 subject fields identified so far for the Special Vocational Training with existing programmes for self-employment of the Central Government and minimal obligations on employers to provide jobs for such certificate holder:;. The Act specifically, in the field of self-employment, should provide for priority in terms of bank credit to such certificate holders. Otherwise the certificate will simply prove to be another addition to the several experiments of education vocational which do not lead to any job. The will vocational education not he meaningful as sought to be achieved by the amendments unless these amendments are directly linked ta-the jobs available. (Time bell rings)

[Shrimati Ela Ramesh Bhatt]

fhe certificate will become the step-cousin of the Diploma and Degree with most students still running for the Diplomas or the Degrees since they lead to jobs.

Thank you.

127

SHRI P. A. SANGMA; Sir, I am gifateful to the hon. Members who have unanimously supported the Bill except the last hon. lady Member. Mrs. Bhatt who was not very enthusiastic about it.

श्रो जगदम्बी प्रसाद छादव: आपकी देख करहनारे राज्य सभा सचिवालय में इस बिल को शिश विल बना दिया है।

SHRI P. A. SANGMA: This amendment has been brought forward in accordance with the new education policy which aims at the vocationali-sation of education, Mr. Jagdambi Prasad Yadav and many hon. Members have said that this amendment is not comprehensive and it deals wlith only a limited issue. I agree with the hon. Members. This amend ment is not enough. After we have adopted the new education policy, we will have to look at the functioning of the educational institutions. We will have to look at the Apprentices Act itself.

Sir, at the moment, a Working Group is going into this whole aspect. They are going into the working of the Act. They are also going into the functioning of the vocational institutions and I hope to get the report of this Workig Group by the end of October this year and after receiving their report," 1 hope I will be able to come back to the House with proposals for comprehensive amendment to this Act.

Under the present Act, there are three categories of apprentices. No. 1 is trade apprentices which also include the ITI trainees. Then, Sir, we have the Technician Apprentices which include diploma courses students. Thirdly, we have graduate apprentices. In addition to the

existing three categories, we have come forward to add one more new-category for 10 plus 2 students which we are calling "technician (vocational) apprentices". We hope to achieve the desired objectives out of all this. As i said, firstly it is absolutely in accordance with the new thinking of the Government and the new education policy which is towards vocationalisation education.

(Amdt) Bill, 1986

A number of points have been raised on unemployment and I do not want to go into its details. Only the other day, the House had enough of discussion on unemployment during the question hour. With this new additional apprentices training for 10 plus 2 students, we hope to prepare them for selfemployiment. The whole training will go towards achieving self-employment for these people.

Thirdly, by introducing this course, we hope to relieve pressure on the general higher education. Shade going in for higher education does not guarantee jobs for the students, for our boys and girls, we have come forward with this in order to relieve that pressure and in order to prepare them for self-employment. I fully agree with the House that the number of trainees that is contemplated and the amount of money that has been earmarked, which has been spelt out in the Bill itself, is not enough. I agree. But I can only submit that this is a beginning that we want to make. Depending on I how it goes, how it takes off, we shall certainly see whether the scope can be expanded and more money can be earmarked. But. Sir, if we look at this particular category of apprentices in isolation, it looks to be very, very small. But as I have said earlier, this is the fourth category that we are adding. And there are three other categories that are existing<sup>1</sup>. If we look at the whole picture of the vocational training that is going on in the country, the picture is not that very bad.

Sir, in the apprenticeship course, the total number of seats available in the country ^ 1,91,933. For the diploma and graduate courses, the total number of seats available in the country is 26.240. Then in the ITIs which are under the respective State Governments which are affiliated to the NCVT, the total capacity that we have all over the country is 2,64,000. There are many others which are not affiliated to NCVT. That makes the total seats available in the country to the tune of 4,82,173. Now, if we add another 12.000 seats that is contemplated under this Amendment, the total number of seats available in the country would be nearly above 5 lakhs.

Sir, one hon. Member has said that even if We take all this into account, 5 lakh is not very much. Sir, I agree with that also. But then if we look at the availability of seats in the country and the utilisation, we find that whatever seats are available today in the country are not being fully utilised. In the apprenticeship course, as I have stated, the total capacity is 1,91,933. Out of this, the seats which are uilised are 136, 345. That is the figure for 1985-86. So, we are left with unutilised seats t<sub>0</sub> the tune of 55.590. That is on the trade apprenticeship side If we look at the graduate and the diploma apprentices, the total number of seats available is 26.240. The number of seats utilised in 1985-86 has been 13,746. So, that leaves us with 12494 unutilised seats. Therefore, maybe Mrs. Ela Bhatt is fluite riebt in her apprehensions that what we need at the moment today is that we should revitalise our activities. We should sen that seats available i" the counts, are fully utilised 'and the institution\*; that r>r» b\*»n\* run in the eountry are better p-iuinned and they

#### 9r> \*rt>8frad<\*<1 =>and ~TnnrT<''-nisM.

Sir. many hon. Members have spoken about the functioning, of the ITTs all over the country. I am also aware of the conditions of the ITIs.

It is not in a very happy situation. The ITIs in our country need to be modernised. We have for the first time as has been pointed out by the hon. Member, a Plan allocation of Rs. 17 crores for the modernisation of the ITIs. Never has there been any provision for that. I agree with the hon. Member that Rs. 17 crores is nothing. I do not know how much we will be able to do with Rs. 17 crores. I am happy that this House has voiced it today. It gives me strength to go back to the Planning Commission. But the fact remains that we have taken note of it. and we are beginning to realise that in view of the New Education Policy, what needs to be done is to make our vocational training institutions functional, more effective and more modern. Since the amount available is very small—Rs. 17 crores—we have as a matter of policy decided to start with, the modernisation programmes of those ITIs which are 15 years or more old. This will be our first phase programme, and we are going to start with

Then I come to the number of trades that has been mentioned. Under the new course we are going to have 25 trades. Some hon. Members have said that it is not enough But, Sir, i four different categories of apprentices that we contemplate, the total number of trades, that will he available, will be 294. For the trpde apprentices we have 134 trades, for the graduates and diplomas we have 71 trades and for the ITIs we have 64. We are adding another 25 now and there is no overlanping here and these courses are absolutely different. T think this has beet\* the most important point which has been raised. Another point which has been raised is why there sould be reservat'on only for the Scheduled Caste\*and Scheduled Tribes? There should be reservation for handicapped and other categories also. As I said, I am coming with the new proposals for

The Appropriation

131

be kept in mind when we come with the fresh proposals and with the new amendments ...

SHRI SATYA PRAKASH MALA-VIYA; There should also be provision for socially and educationally backward classes and weaker sections.

SHRI P. A. SANGMA: For the information of the House I may say that the in-take of student's from the minorities and backward classes and Scheduled Castes and Scheduled Tribes is not very bad. I can inform the House that out of the lytal seats utilised of 1,36,345, in the trade apprenticeship course, as I have mentioned, 36,218 has gone to minorities and weaker sections and the breakup of this is: Scheduled Castes-13,101, Scheduled Tribes-15,296, 3.781. Minorities. Physically handicapped-583 and Women-3,457. So, J\* spite of the fact that there is no special reservation for minorities and backward classes, we always emphasise and tell the State Governments and institutions that proper representation should be given to all the minorities and weaker sections. Therefore, Sir, I think these are the main points which have been raised and I do not think...

SHRI RAOOF VALIULLAH: The setting up of special ITIs in areas of mi^onty concentration-this was mooted by the Miorities Commission of India with the assistance of the Ministry of Welfare and the recommendations were asked from the State Governments. I would like to know where the matter stands.

Shri P. A. SANGMA: Sir, I am not aware of this partcular recommendation, to be very very frank. But my instant reaction to this will be, I do not know whether it will be advisable for us, for the Government or for the country to have institutions

exclusively for a particular community or a particular minority. 1 am not sure about that. This is my instant reaction. I am not aware of this particular recommendation. I will certainly find out •'what the recommendation

Sir, Mr. Gurudas Das Gupta has mentioned about people signing for Rs. 400 and getting less than that. If you give me the details I will certainly have it looked into. You please give me the particulars of the sped- • fie allegations that you have received because no such complaint has ever come to the Ministry so far. If you give me the specific allegation, I will certainly look into it.

SHRI GURUDAS DAS GUPTA: People are not anxious to give the particulars and make the complaints because then they are afraid that then they will even lose the apprenticeship, by complaining against the authorities. This is what the situation is, and you should understand it If you give a guarantee that this thing will never happen, 1 shall definitely bring concrete cases to your notice

ALADI ARUNA V. SHRI alios ARUNACHALAM; "Regarding the identification of subjects for training nearly 120 subjects have been introduced for vocational courses in higher secondary schools. But you have identified only 25 subjects. Has i<sup>+</sup> been done with the consultation of t'he State.?, with the coordination of the States or whether it has been done independently by the department itself, I would like to know. The coordination tit the Centre with the States is necessary. Consultation with the States is necessary. You may prefer some subject and if they are teaching another subject, there is no use.

SHRT RAOOF VALTULIATT: Whee I spoke about the idea of providing for these facilities for the minority I also wanted to say that it is a part

133

and parcel of the Prime Minister's 15 Point Programme for the welfare of the minorities.

SHRI P. A. SANGMA: I will have a look at it. Twenty-five trades we have reserved for this particular course. Altogether, there are 294 trades in different courses. As I said, there is . no overlapping. But all these 25 trades cannot be introduced in all the institutions. It will have to be selective.

SHRI ALADI ARUNA alias V. ARUNACHALAM: The point is plus 2 students are not eligible to get training in other areas; they; are eligible to get training only in specified areas. And you have specified only 25; but the rest of the students are not entitled to get apprenticeship in other areas.

SHRI P. A. SANGMA; The number 25 is not permanent; we can always revise it, according to our needs. Initially, we have . reserved 25 but it is changeable; it is absolutely flexible and it can be revised according to the needs of the time, the area, for example, according to the needs of the industry in a particular area. We can always change it; there is no problem.

SHRI ALADI ARUNA alias V. ARUNACHALAM: But it must be done in1 consultation with the States.

SHRI P. A. SANGMA: Yes, it will be done.

So, I think, these are the points on which I wanted to react.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The question is:

"That the Bill further to amend the Apprentices Act, 1961, as passed by the Lck Sabha, be taken inti consideration."

*The motion was adopted.* THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRI P. A. SANGMA: Sir, I move;

> "That the Bill be passed," The question was proposed.

श्री जगदम्बी प्रसाद यादव : उपसभा-ध्यक्ष जी, मैंदो शब्द कहना चाहता है। माननीय उपसभाध्यक्ष जी, मैंने सोचा था कि माननीय मंत्री जी देश की जी 75 प्रतिशत स्रावादी गांव में रहती है भीर देश की 80 प्रतिशत युवा शक्ति यहां है, यहां शिक्षा का भी अभाव है, काम का भी ग्रभाव है, उद्योग का भी ग्रभाव है ग्रीर सारी जनता वहां श्राभावग्रस्त ही है। जिलने भी कानून बनते हैं, चाहे शिक्षा की नीति के ऊपर बनें, चाहे उद्योग पर बनें, सबके सब गहर और महरन्मा लोगों के लिये या ऐसी आबादी के लिये होते हैं। यह जो अप्रेटिस का बिल है या संशोधन विधेयक है, यह भी जितनी फैक्टिरियां हैं, सब की सब शहरों में हैं देहातों में नहीं हैं। तो श्रम विभाग भी, इसीलिये भी कि श्रम विभाग का अपना मतलब ज्यादा-तर आर्गेनाइज लेबर से रहता है, बहुत कम मतलब ग्रामीण ग्रंचल में वृषि लेबर है, उस**से भी रहता है**, इसलिये यह समूचा का समुचा ग्रामीण-ग्रंचल ग्रष्ट्रता छटता है। मैने सोचा था, माननीय मंत्री जी जो रूरल ट्रेनिंग की बात है, वहां भी चाहें कृषि के साधन का हो, प्रोसेसिय का हो या ग्रामीण श्रंचल में जिस लघु उद्योग के नाम पर गांव के सभी लघु उद्योग को समाप्त कर दिया गया चाहे---तेलघानी का हो. चाहे कपड़े का हो, चाहे कपडे घोने का हो,चाहे मिट्टी के बरतन का जो पहले था, यह सार्रे के सारे उद्योग शहरों में गये देखते देखते भीर यह कहते हुए कि हमारी सरकार उसके कल्याण के लिये कारगर कदम उठा रही है । श्राज इसीलिये मैंने कहा था कि एप्रेटिस के पीछे यह सारी की सारी चीजें किपी हुई थीं। अगर हम प्रोसेसिंग करें, अगर 135

# भो जगदम्बो प्रसाद यादव]

वहां के उद्योग को जिल्दा कर तो हम उनको वहीं पर ट्रेनिंग दे सकते थे लेकिन में समझता हूं, सरकार के पास इस तरह का काई योजना नहीं है, कोई कल्पनानहीं है और जब एमेजिनेशन ना हो ता डेडोकेशन भीर डिवोशन का बात हा नहीं उठता है, तो सफलता का बात कहा उठता है ? ग्रामीण ग्रम्चल का विषय अख्तान रहे, इसलिये मंत्राजा आज या जब कमा अमेडमेट लाये ता इसको भा समेट लें, जिससे ग्रामीण-ग्रंचल के लोगो को भो पता लगे कि भारत सरकार का इर विभाग उनके लिये हो सोचदा है।

श्रो सत्य प्रकाश मालवाय: माननाय उनसभाव्यक्ष जा, मैन भीर अन्य सदस्या न भा यह नुझान दिया था कि बढता हुई मंह्रगाई का देखते हुए 400 रुपये का स्टाइवेड बहुत कम ह ग्रार उसमें बाद करने पर मनाजाविचार करे। वे इसमें वृद्धि कर दे ता बहुत अच्छा होगा क्यांक स स्था ता बहुत कम ह, कवल 4 हजार है में इसे संबंध में मत्रा जा से आश्वासन चाहरा ।

SHRIP. A. SANGMA: I have never said that this will not be extended to the rural areas. Nor the Bill confines \* itself only to urban areas. It is meant for the whole country and I agree with the hon. Member that we should go much more to the rural areas. I entirely agree with that.

Now, Sir, in regard to the point which has been made about ITIs in minority areas, I have just got the information. There is a special scheme of strengthening the ITIs in the minority areas and we have written to the State Governments to identify through the ITIs .- Some amount has already been earmarked for this purpose.

## THE SALES PROMOTION EMPLO-YEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1986

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); Sir, 1 move:

"T'nat the Bill further to amend the Sales Promotion Employees (.Conditions of Service) Act, 1970, as passed by the Lok Sabha, be taken into consideration." Sir, Sales Promotion Employ-eets (Conditions of Service) Act, 1976, was enacted to regulate certain conditions of service of sales promotion employees as defined in that Act. The definition of 'sales promotion employees' covers only sales promotion employees drawing wages not exceeding Rs. 750 per month in the case of persons drawing wages not including any commission, and Rs. 9,000 per annum in the aggregate, in the case of persons drawing wages including commission or commission only. It is proposed to amend the definition promotion 'sales employees' contained in the Act so as to bring within the purview of the definition all sales, promotion employees other than persons who are employed in a supervisory and capacity Who draw wages exceeding Rs. 1600 per month, and persons employed or engaged mainly in a managerial or ad-'ministrative capacity, make necessary consequential changes in section 6 of the Act. It is also proposed to amend section 4 of the Act to cover expressly the various compensation in lieu of earned leave in respect of which rules have been made. With these few words, I commend the Bill for the consideration of the House.

The question was proposed.

SHRI M. A. BABY (Kerala): Mr. Vice-Chairman, Sir, there is no reason why this Bill should be opposed, as in the case of the earlier Bill which we have just discussed and adopted. The main purpose of the Bill